

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. No.198 OF 2003

New Delhi, this the ~~22nd~~ day of August, 2003

HON'BLE SHRI KULDIP SINGH, JUDICIAL MEMBER
HON'BLE SHRI R.K. UPADHYAYA, ADMINISTRATIVE MEMBER

Jitender Mohan
D-2, Sector-I,
Noida.

.....Applicant

(By Advocate : Shri S.C. Soren)

Versus

1. Union of India
Ministry of Finance
Deptt. of Economic Affairs,
North Block,
New Delhi.
2. India Govt. Mint
D-2, Sector-1, Noida.
3. Gopal Kumar
D-2, Sector-1, Noida.
4. Swaraj Singh
D-2, Sector-1, Noida.
5. Salender Kumar
D-2, Sector-1, Noida.
6. Om Ditt
D-2, Sector-1, Noida.
7. Mahesh Chand
D-2, Sector-1, Noida.

.....Respondents

(None for the respondents)

ORDER (ORAL)

Shri Kuldip Singh, Judicial Member :

Heard learned counsel of the applicant.

2. The applicant has filed this OA seeking the following reliefs:-

- (a) To order for fixation of seniority appropriately as per rules above all the respondents no 3,4,5,6 and 7.
- (b) To order for notional promotion of the petitioner w.e.f.09.04.1996.

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(2)

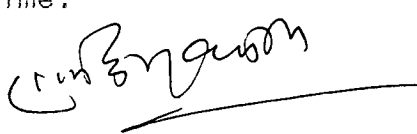
- (c) To order for payment of arrears of these period of promotion in the scale of Assistant Grade I.

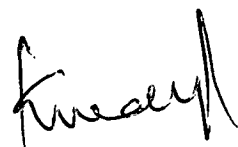
AND

- (d) Any other order as deemed fit in view of the facts and circumstances stated above and at the interest of justice."

3. The applicant wants that his seniority, for the purpose of calculation of seniority, from the date of joining should be taken into consideration as he has joined the services on 16.9.1991 as Assistant Grade II whereas the promotees have been promoted to the said post on 1.10.1991, who have been shown seniors to the applicant in the seniority list issued on 1.6.1998. Meaning thereby that the applicant is impugning the seniority list dated 1.6.1998 and the applicant has filed the present Original Application on 6.1.2003. So on the face of it, the present Original Application is barred by time, as per ~~the~~ Section 21 of the Administrative Tribunals Act, 1985, application should be filed within a period of one year of the date of issuance of the order ^{of} which the applicant is aggrieved of. Since the impugned seniority list, in this case, has been issued on 1.6.1998, the present Original Application filed on 6.1.2003 cannot be entertained being barred by time.

4. In the result, OA is dismissed being barred by time.


(R.K. UPADHYAYA)
ADMINISTRATIVE MEMBER


(KULDIP SINGH)
JUDICIAL MEMBER

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